

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THURSDAY, THE TWENTY FIFTH DAY OF JUNE
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 103 OF 2026

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred Against Order
Dated 04/12/2025 Passed in WP No 21316 of 2025. on the file of the High Court.

Between:

N. Damodhar Reddy, S/o. Late Venkat Reddy, Aged 71 years, Occ. Transport
Business, R/o. 7-172, Maheshwaram Mandal, Kongara Khurdu, Raviryal,
Ranga Reddy District, Telangana.

...APPELLANT

AND

1. The State of Telangana, Rep. by its Principal Secretary, Mines and Geology Department, Secretariat, Hyderabad.
2. The State of Telangana, Represented by its Principal Secretary Revenue Department BRKR Bhavan, Secretariat Building.
3. The District Collector, Vikarabad District, Telangana State.
4. The Tahsildar, Mominpet Mandal, Vikarabad District
5. Telangana Industrial Infrastructure Corporation Limited (TGIIC), Rep by its Vice Chairman and Managing Director, 6th Floor, Parisrama Bhavan, Fateh Maidan Road, Basheerbagh.
6. Telangana Industrial Infrastructure Corporation Limited, Rep by its Chief Engineer, 6th Floor, Parisrama Bhavan, Fateh Maidan Road, Basheerbagh.

...RESPONDENTS

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to restrain the Respondent nos. 3 to 6 from attempting to carry out any construction, including road laying or other civil works, in the demarcated mining lease area admeasuring 12.667 hectares equivalent to Ac. 31-12 gts in Sy. No. 174 of Yenthakalan Village, Mominpet Mandal, Vikarabad District, as per the lease proceedings initiated in favor of the Petitioner, pending disposal of the Writ Appeal.

I.A. NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant permission to the Petitioner to file the additional document, i.e., the Grant of Lease dated 04.11.2025, Lease Agreement dated 28.11.2025 executed by the Mines and Geology Department in Sy. No. 174 of Yenthakala village, Mominpet Mandal and recent photographs and receive the same as part of the record.

Counsel for the Appellant: SRI. R ANURAG

**Counsel for the Respondent No.1: AGP FOR MINES AND GEOLOGY
Counsel for the Respondent No.2 To 4: MS. DIVYA ADEPU, SPECIAL GP
ATTACHED TO THE OFFICE OF ADVOCATE GENERAL FOR ASSIGNMENT
Counsel for the Respondent No.5 & 6: SRI M. SRIKANTH REDDY,
SC FOR TGIIC.**

The Court made the following: JUDGMENT

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.103 of 2026

DATED: 25.06.2026

Between:

N.Damodhar Reddy
S/o. Late Venkat Reddy

... Appellant

AND

The State of Telangana
Rep. By its Principal Secretary,
Mines and Geology Department,
Secretariat, Hyderabad & 5 others

... Respondents

JUDGMENT:

Heard Mr. R.Anurag, learned counsel appearing for the appellant/writ petitioner, Mr. K.Shantan Rao, learned Assistant Government Pleader for Mines and Geology appearing for respondent No.1, Ms. Divya Adepu, learned Special Government Pleader attached to the office of learned Advocate General, appearing for respondent Nos.2 to 4 and Mr. M.Srikanth Reddy, learned

Standing Counsel for Telangana Industrial Infrastructure Corporation Limited (TGIIC) appearing for respondent Nos.5 and 6.

2. Reference is made to the order dated 28.01.2026, which reads as under:

“Mr. A.Venkatesh, learned Senior Counsel represents Mr. R.Anurag, learned counsel for appellant/petitioner.

Mr. K.Shantan Rao, learned Assistant Government Pleader for Mines and Geology appears for respondent No.1.

Mr. K.Muralidhar Reddy, learned Government Pleader for Revenue appears for respondent Nos.2 to 4.

Mr. M.Srikanth Reddy, learned Standing Counsel for Telangana Industrial Infrastructure Corporation Limited (TGIIC) (hereinafter referred to as the ‘Corporation’) appears for respondent Nos.5 and 6.

Petitioner has got an order under Rule 12(5)(c) of the Andhra Pradesh Minor Mineral Concession Rules, 1966 (hereinafter referred to as ‘the Rules’) for quarry lease on 10.12.2021 subject to statutory clearances and submission of Mining Plan. By the impugned order, the prayer of the petitioner for prohibiting respondent Nos.3 to 6 from undertaking construction of internal roads in Survey No.174 of Yenthakalan Village, Mominpet Mandal, Vikarabad District in the demarcated mining lease area measuring 12.667 hectares equivalent to Acs. 31.12 guntas has been rejected. Being aggrieved, the petitioner is in appeal.

Respondent Nos.5 and 6 have got an area of 862.03 guntas in Survey Nos.174 and 198 of the same Village by acquisition under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 on the basis of their requisition made on 11.01.2022. For setting up of an industrial area park, respondent Nos.5 and 6 are undertaking construction of internal roads, which the petitioner has objected. The application for grant of Mining Lease for Laterite area was made on 08.10.2010. No Objection Certificate (NOC) was issued by the Tahsildar, Mominpet Mandal on 06.05.2011. Thereafter, the proposal was

pending at various stages till the order under Rule 12(5)(c) of the Rules was passed on 10.12.2021 by the Director, Department of Mines and Geology, Hyderabad. Petitioner has contended that if such construction of internal road is carried out through the area proposed for stone quarry license, the whole purpose and object of the Quarry Plan would be defeated.

Learned Senior Counsel for the petitioner submits that the revised proposal has reduced the area to about 5 hectares only, which is a very small area within the area now handed over to respondent No.5 by the District Collector, Vikarabad. The NOC issued by Tahsildar, Mominpet Mandal in the year 2011 was never withdrawn for any grounds or delay in the finalisation of the proposal for grant of quarry license. Petitioner has applied for obtaining statutory clearances like EC and consent to operate from the statutory authorities, but they were kept pending in view of the ensuing litigation.

On behalf of the Corporation, a stand has been taken that the acquisition has been made with a larger purpose for setting up of units to encourage industrial activity. The possession of the entire land has been given on 12.05.2023, 20.05.2023 and 11.07.2023. The NOC given in favour of the petitioner has therefore lost its force. If the request of the petitioner is entertained, it would hamper the setting up of the industrial park and may discourage prospecting entrepreneurs from setting up their units.

On behalf of the Mines and Geology Department, learned Assistant Government Pleader, on the basis of instructions from the Joint Director of Mines and Geology submitted that petitioner has been granted a Letter of Intent (LOI) dated 10.12.2021. The lease has not been granted to the petitioner. He has not submitted EC, CFE and CFO so far. Unless the lease is granted in favour of the petitioner, there is no statutory right accrued by the petitioner over the subject land.

Learned Government Pleader for Revenue seeks time to obtain instructions.

In the relevant background of facts and circumstances noted above, competent respondent authorities of the Revenue and Mines and Geology Departments and the District Collector, Vikarabad shall deliberate on the

issue whether the Quarry License given to the petitioner under LOI dated 10.12.2021 can be retained after weighing the pros and cons of the larger scheme of industrial park proposed to be set up by the respondents-TGIIC. At the same time, petitioner be asked to obtain statutory clearances within a strict time bound manner.

As such, let the matter appear on 24.02.2026.”

3. The matter was posted on 24.02.2026 when learned Advocate General appearing for respondent Nos.2 to 4-State informed that after deliberations in terms of the order dated 28.01.2026, the Government has conveyed its stand that it would not be proper or feasible to allow the quarry license in favour of the appellant. The matter was adjourned to bring on record the relevant minutes. Today, learned Special Government Pleader for the State has placed the Minutes of the District Level Meeting on Mining conducted on 05.03.2026, under the Chair of District Collector, Vikarabad. It is taken on record. It reads as under:

**“MINUTES OF THE DISTRICT LEVEL MEETING ON MINING
CONDUCTED ON 05.03.2026, UNDER THE CHAIR OF DISTRICT
COLLECTOR VIKARABAD.**

At the outset the officers have welcome the participant to the District Level meeting conducted on 05.03.2026, to discuss various issues on leasing/granting of mining lease to the applicants in the Vikarabad District.

Whereas, Sri N.Damoder Reddy S/o Venkat Reddy R/o Kongara Khurd village of Meshwaram Mandal was applied for mining lease for a period of (20) years for extraction of Laterite, over the land situated at Sy.No.174, Yenkatale village of Mominpet Mandal. Accordingly, the Tahsildar

Mominpet was conducted field enquiry and submitted a report vide Lr.No.B/3877/2010, Dated, 06.05.2011, stating that an extent of land admeasuring Acs. 29.06 gts out of total land in Sy.No. 174 is covered with hills and rocks suitable for quarrying purpose. Accordingly, issued a No Objection Certificate permitting the proposed mining activity in the said land.

Later, the Assistant Director Mines & Geology Tandur, Rangareddy District conducted field surveys, inspections and issued proceedings No.4923/R2/2016, Dated, 19.08.2016 by rejecting request of the applicant. The applicant filed revision before the concerned authorities, the rejection order was set aside by the concerned authorities vide Memo.No. 2759/M.I(2)/2017, Dated, 11.08.2017.

Subsequently, the Department of Mines & Geology Hyderabad vide Notice bearing No.9812/R2-1/2018-2, Dated, 10.12.2021 informed that an extent of Ac. 12.667 hectares (i.e., Acres. 31.12 gts.) in Sy, No.174 of Yenkatale village of Mominpet Mandal and proposed for grant of mining lease pursuant to the such demarcation a draft quarry plan was submitted by the petitioner for scrutiny before the Deputy Director Mines & Geology and after enquiry plan was finalized and communicated to the petitioner and granted a letter of Intent (LOI) dated, 10.12.2021, to submit **Environment Clearance (EC), Consent for Establishment of quarry (CFE) and Consent for Operation (CFO)** but the petitioner not yet submitted so far.

Unless the lease is granted of the petitioners, there is no statutory rights accrue by the Petitioner. Hence no lease was granted.

Further, the entire area of land Ac.862.03 gts in Sy.Nos:174 & 198 of the Yenkatale Village of Mominpet Mandal was handed over to Respondent No. 5, i.e., TGIIC by acquisition under the right to fair compensation and Transparency in Land Acquisition Rehabilitation & Resettlement Act 2013, on the basis of their requisition made on 11.01.2022.

In the relevant background of facts and circumstances noted above, competent respondent authorities of the Revenue and Mines and Geology Departments and the District Collector, Vikarabad has deliberated on the

issue after weighing the pros and cons of the larger scheme of public interest for the industrial park proposed to be set up by TGIIC. Hence keeping in mind the larger public interest of Industrial Park the Quarry LOI given to the petitioner dated 10.12.2021 may not be retained.

The following officers were present:-

Sd/-
Revenue Divisional Officer,
Vikarabad Division

Sd/-
District Revenue Officer, District.
Vikarabad

Sd/-
Assistant Director Mines,
Vikarabad District

Sd/-
Zonal Manager TGIIC
Cyberabad Zone.

Sd/-
Additional Collector (R)
Vikarabad District.

Sd/-
District Collector,
Vikarabad District.

Fwd to: Vice Chairman & Managing Director, TGIIC.
Director. Mines & Geology.”

4. Having regard to the facts and circumstances taken note above in the previous orders dated 28.01.2026 and 24.02.2026 and the deliberations which have been held pursuant to the first order dated 28.01.2026, it reflects that the entire area of land measuring Acs. 862.03 guntas in Survey Nos.174 and 198 of Yenkaithala Village, Mominpet Mandal has been handed over to respondent No.5-TGIIC by acquisition under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 on

the basis of their requisition made on 11.01.2022. The concerned authorities have come to a considered finding in the relevant background of facts and circumstances that it would not be in public interest for industrial park proposed to be set up by TGIIC to allow quarry lease in favour of the appellant. Therefore, the Letter of Intent (LOI) given to the appellant dated 10.12.2021 may not be retained. It is well settled that issuance of a Letter of Intent does not confer any vested right in favour of the appellant to enforce execution of an agreement or a lease in his favour.

5. Learned Special Government Pleader for the State also submits that the prayer of the appellant cannot be granted in the facts and circumstances above.

6. Learned counsel for the appellant has reiterated his submissions as taken note in the previous order.

7. However, in the facts and circumstances noted above, we are of the view that merely on the issuance of the LOI on 10.12.2021 and on the basis of NOC issued by the Tahsildar, Mominpet Mandal in the year 2011, when the appellant has not been able to obtain statutory clearances also and in the meantime, the large tract of land covering Acs. 862.03 guntas has already been acquired for setting up of EV plant by TGIIC, the larger public interest outweigh the claim of

the appellant. In such circumstances, we feel that the relief prayed for cannot be granted.

8. Writ Appeal is, accordingly, dismissed. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- MOHD. ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. R ANURAG, Advocate [OPUC]
2. Two CCs to GP FOR MINES AND GEOLOGY, High Court for the State of
Telangana At Hyderabad. [OUT]
3. Two CCs to SPECIAL GP FOR ASSIGNMENT, High Court for the State of
Telangana, at Hyderabad [OUT]
4. One CC to SRI M. SRIKANTH REDDY, SC FOR TGIIC. [OPUC]
5. Two CD Copies

DAN
GJP



HIGH COURT

DATED: 25/06/2026

JUDGMENT

WA.No.103 of 2026



**DISMISSING THE WRIT APPEAL
WITHOUT COSTS**

⑨ NT

21/7/26.